

CEA 24/01
CA 1158/92

11/2/02

Hon Chaj Gen K.K. Srivastava, AM

Hon Chv A.K. Bhatnagar, JM

Sri B.B. Sirohi for the applicant and
Sri Manoj Kumar for the respondents.

MA 491/02 is for condonation of
delay in filing restoration application. Allowed.
delay is condoned.

This contempt application was finally
decided vide order dt 29.8.01. Sri Sirohi,
learned Counsel for the applicant was not
present when this contempt application
was finally disposed of. He moved an application
to recall order dt 29.8.01 on 5.9.01 which
was dismissed in default on 27.11.01.

MA 492/02 is to recall orders dt
29.8.01 & 27.11.01. Cause shown is sufficient
and the orders dt 29.8.01 & 27.11.01 ^{are} recalled.
And Contempt application is restored to its original
number.

Sri Manoj Kumar submits that the review
appl. 108/01 in CA 1158/92 ^{has been filed which} ~~the order dt~~
~~6.9.01~~ is still pending. No useful purpose will
be served in deciding this contempt petition
till the review is decided. Let the contempt appl.
be listed after the review appl. 8/01 in CA 1158/92
is decided.

JM

AM